

[Shri Ram Sewak]

Bales (Inspection) Rules, 1970 (Hindi and English versions) published in Notification No.S.O 2672A in Gazette of India dated the 6th Aug, 1970 under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963. [Placed in Library See No. LT.—4062/70]

PASSPORTS (AMENDMENT) RULES

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : I beg to lay on the Table a copy of the Passports (Amendment) Rules 1970, (Hindi and English versions) published in Notification No. G. S. R. 1061 in Gazette of India dated the 18th July, 1970, under sub-section (3) of section 24 of Passports Act, 1970 [Placed in Library See No. LT.—4061/70]

12.13 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :

- (i) 'In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Bajya Sabha, I am directed to enclose a copy of the Prevention of Food Adulteration (Amendment) Bill, 1970, which has been passed by the Rajya Sabha at its sitting held on the 19th August, 1970.
- (ii) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Friday the 21st August, 1970, adopted the following motion in regard to the Joint Committee of the Houses on the Commissions of Inquiry (Amendment) Bill, 1969:—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint a member to the Joint Committee of the Houses on the Bill to amend the Commissions of Inquiry Act, 1952, in the vacancy caused by the resignation of Shri Sheel Bhadra Yajee and resolves that Shri Ram Niwas Mirdha be appointed to the said Joint Committee to fill the vacancy."

PREVENTION OF FOOD ADULTERATION (AMENDMENT) BILL AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table of the House the Prevention of Food Adulteration (Amendment) Bill, 1970, as passed by Rajya Sabha on the 19th August, 1970.

12.14 hrs.

ANNOUNCEMENT RE : EXTENSION OF SESSION

MR. SPEAKER : On the recommendation of the Business Advisory Committee I have decided that Lok Sabha will sit also on Thursday, the 3rd September, 1970, for the completion of Government business and other discussions. There will be no Question Hour on that day.

The Business Advisory Committee also agreed that the Constitution (Twenty-fourth Amendment) Bill might be taken up on Tuesday, the 1st September and disposed of by Wednesday, the 2nd September, 1970.

SHRI S. M. BANERJEE : 'Might be' ? We were assured that it will be taken up. We have to send telegrams to our members.

MR. SPEAKER : I am reading what was decided. He was there. He should have objected then.

12.15 hrs.

ARREST OF MEMBER (Shri Rabi Ray)

MR. SPEAKER : I have to inform the House that I have received the following wireless message, dated the 25th August, 1970, from the Superintendent of Police, Puri, Orissa :—

"In observance of their civil disobedience movement, Shri Rabi Ray, Member, Lok Sabha, led a procession with 18 S. S. P; satyagrahis from their party office at about 12 Noon, shouting slogans and reached Rajbhavan main gate, Puri, at about 1 P. M. today, to

occupy Rajbhavan for converting in into children's hospital, hostel or college. Made several attempts to break police cordon with a view to enter inside. As satyagrahis remained adamant and tried to enter inside by pushing entrance gate and the police under the leadership of Shri Rabi Ray, he (Shri Rabi Ray) and others were arrested at about 3.45 P. M. A case under Sections 143, 447, and 511, Indian Penal Code was registered against Shri Rabi Ray and others. He refused to go on bail and was forwarded to the Court of Sub-Divisional officer, Sadar, Puri. All remanded to jail custody and lodged in Puri Jail."

12.16 hrs.

CONVICTION OF MEMBER
(Shri Jharkhande Rai)

MR. SPEAKER : I have to inform the House that I have received the following telegram, dated the 25th August, 1970, from District Magistrate, Barabanki :—

"Shri Jharkhande Rai, Member, Lok Sabha, sentenced to undergo simple imprisonment for seven days under section 188, Indian Penal Code, read with Section 144, Criminal Procedure Code, on the 25th August, 1970."

SHRI S. M. BANERJEE (Kanpur) : Because we are discussing the Constitution Amendment Bill on the 1st, we request you and we have requested the Minister of Parliamentary Affairs also, that all Members who have been arrested should be allowed to come here under escort and vote for the Bill, because we want the Bill to be passed.

श्री बनेरजर मिश्र (कानपुर) : अध्यक्ष महोदय, यह तो हम ने भी आप से निवेदन किया है।

SHRI S. M. BANERJEE : I am very happy that our people are in jail. I am only requesting you, as otherwise they would try to scuttle it.

JOINT COMMITTEE ON OFFICES OF
PROFIT

SIXTH REPORT

SHRI K. NARAYANA RAO (Bobbili) : I beg to present the Sixth Report of the Joint Committee on Offices of Profit.

NATIONAL SERVICE BILL*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENT OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : I beg to move for leave to introduce a Bill to provide for their registration of qualified persons and for the rendering of national service by such persons and for matters connected therewith.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the registration of qualified persons and for the rendering of national service by such persons and for matters connected therewith."

The motion was adopted.

SHRI K. C. PANT : I introduce the Bill.

COMPTROLLER AND AUDITOR GENERAL'S (DUTIES, POWERS AND CONDITIONS OF SERVICE) BILL

INCREASE IN MEMBERSHIP OF JOINT
COMMITTEE

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : I beg to move :

"That this House do resolve that the membership of the Joint Committee of the House on the Bill to determine the conditions of service of the Comptroller and Auditor-General of India and to prescribe his duties and powers and for matters connected therewith or incidental

*Published in the Gazette of India, Extraordinary Part II, Section 2 dated 26.8.70.